

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

CONTEMPT PETITION No. 57/2000 in
ORIGINAL APPLICATION NO: 640/98

TRIBUNAL'S ORDER

DATED: 31.1.2003

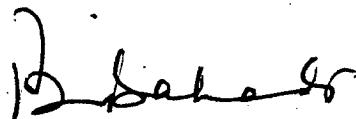
Shri S.P. Saxena counsel for the applicant. Shri R.R. Shetty for Shri R.K. Shetty counsel for the respondents.

The learned counsel for the parties have been heard. The Tribunal while deciding OA 640/98 gave direction to hold Review DPC within a period of 4 months from the date of receipt of copy of the order. The respondents have filed reply. Therein it has been stated that the Review DPC was constituted under the aegis of the UPSC ON 18.11.2002 and the applicant has been recommended for promotion. It has also been stated that the applicant has been given notional promotion vide order dated 14.1.2003 with effect from 20.7.1996. Copy of the same has been annexed by the respondents Exhibit AF 1.

The learned counsel for the applicant submitted that consequential benefit has not yet come to the applicant as the fixation of pay, pension etc is yet to be done by the respondents. Though that was not the direction in the Tribunals order, but from the reply it

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is clear that revised pay fixation has been referred to CRO (Officers) New Delhi vide HQ CESC Pune dated 14.1.2003. The learned counsel for the applicant states that if the applicant is not given the benefit thereof he may again be required to come to the Tribunal. The order of the Tribunal has been complied and the respondents have already taken steps for consequential benefits so we do not find any ground to proceed with the contempt as the same stands complied. Notice on CP is discharged.



(B.N. Bahadur)
Member (A)

(D.C. Verma)
Vice Chairman

NS

7/2
9/11/03
Order/Judgment despatched
AP/2003
12/14/03